N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022, 25.07.2022, 22.08.2022, 05.09.2022, 12.09.2022, 16.09.2022 and 24.09.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **03.10.2022** :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri Justice **S.M. MODAK** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C.	**ORIGINAL SIDE** ------
2	The Hon'ble Shri Justice **NITIN W. SAMBRE** **(Court Room No. 26 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) Second Appeals.** **(B) All Civil Writ-Petitions and Civil Revision Applications of even years, under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.**	**ORIGINAL SIDE** ----
3	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) All Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts). (B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (C) Insolvency matters.

			(D) Commercial Disputes of value of Rupees 100 Crores or more.
4	The Hon'ble Shri Justice **C. V. BHADANG** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of Odd years, not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) Administration Suits and Partition Suits.**
5	The Hon'ble Shri. Justice **P. D. NAIK** **(Court Room No. 9)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** ---
6	The Hon'ble Shri Justice **SARANG V. KOTWAL** **(Court Room No. 30 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) Criminal Appeals against Acquittal (except those assigned to other Court). (D) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications	**ORIGINAL SIDE** ----

		concerning Regular Bail matters, up to the year 2018 (except those assigned to other Courts). (E) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2016. (F) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2016. **(G) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).**	
7	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 21)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2015 and onwards. (B) Testamentary Matters. (C) Matters pertaining to Land Acquisition. (D) Civil matters of Single Judge not specifically assigned to other Courts.
8	The Hon'ble Shri Justice **MANISH PITALE** **(Court Room No. 22 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Arbitration matters.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (B) All Intellectual Property Matters. (C) All Commercial Misc. Petitions (IPR). **(D) All Matters under Section 34 of the Arbitration and Conciliation Act, 1996.** **(E) All Matters under Part-II of the Arbitration and Conciliation Act, 1996.**
9	**The Hon'ble Shri Justice** **PRITHVIRAJ K. CHAVAN** **(Court Room No. 16 B)**	**Matters pertaining to single bench as per the board to be notified separately.**	

10	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 34 Annex)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) **Suits up to the year 2014.** (B) Admiralty Suits and all applications therein. (C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (D) Appeals under the Companies Act, except part-heard matters of Other Courts. (E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. (F) Summary Suits and Undefended Suits. (G) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**
11	The Hon'ble Shri Justice **AMIT B. BORKAR** **(Court Room No. 16 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: **(A) Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.P.C.** **(B) Applications u/s 407 of Cr.P.C. (except those assigned to other Courts).** **(C) Criminal Revision Applications (except those assigned to other Courts).**	**ORIGINAL SIDE** -----

NOTE - I

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice C. V. Bhadang** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice B. P. Colabawalla** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Manish Pitale** and vice versa.

iii) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Sarang V. Kotwal** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Amit B. Borkar.**

iv) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice P. D. Naik** is allowed before the Single Bench presided over by the **Hon'ble Smt. Justice Bharati H. Dangre** and vice versa.

Dated this the 26th day of September 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.